

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(IB)-430(PB)/2017

In the matter of :

Sonarg Plastics (P) Ltd.

....PETITIONER

Vs.

Shilpi Cable Technologies

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 17.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant : Ms. Manish T. Karia, Advocate

For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present. From the perusal of typed set documents filed along with the application, it is seen that the Banker certificate as placed by the petitioner annexed at page No.67 is not^m in conformity to the provisions under Section 9 (3) (c) of IBC Code, 2016.

In the circumstances, a week's time is granted to the petitioner to obtain the Banker Certificate and to meet other compliances, if any.

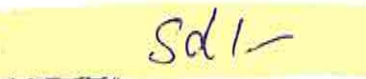


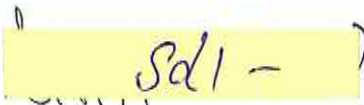
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The petitioner is also directed to file an affidavit of service in relation to the service of advance copy of the notice to the application/petition to the Corporate Debtor, within a period of one week. In addition, the petitioner/Operational Creditor is directed to send one more notice to the Corporate Debtor intimating about the next date of hearing.

On receipt of the notice by the Corporate Debtor, the Corporate Debtor will show cause as to why this petition should not be admitted.

Post the matter on 08.11.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
17.10.2017